

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-580/PB/2017

In the matter of :
Duane Park (P) Limited
Vs.
Zynke Exports (P) Ltd

..PETITIONER

.. RESPONDENT

SECTION :
Under Section 7 of IBC, 2016

Order delivered on 12.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner : Mr. Ankit Parhar, Advocate
For the Respondent : -
For the RD :

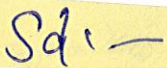
ORDER


Learned Counsel for the Applicant/Petitioner is present and moves the Application in CA-472(PB)/2017 for restoration of Company petition which has been dismissed due to non-appearance, by this Tribunal vide Order dated 11.12.2017.

Ld. Counsel for the Applicant/petitioner represents that in view of the medical conditions, he was not in a position to follow up the matter which was listed on that day. In the circumstances, the matter came to be dismissed due to non-appearance and states that non-appearance occasioned inadvertently on the part of Financial Creditor and taking into consideration the same, this application may be allowed.

Taking into consideration the representation made and in the interest of justice and the application for restoration has been filed within a short period from the date of dismissal, this application is allowed and the petition is restored to its original status.

Let the matter be posted for hearing on 09.2.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)